

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(15) C.P.(I.B)-1676/8&9/(MB)/2017

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 29.08.2018

NAME OF THE PARTIES: Sodexo Food Solutions India Pvt. Ltd.
V/s
Naik Business Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 8 & 9 of Insolvency & Bankruptcy
Code, 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Since part payment is already been received by the Petitioner the
Petition do not survive and has become redundant.
3. This Petition is disposed of with a liberty to mention if there is default
in payment. Disposed of accordingly.

SD/-

M.K. SHRAWAT
Member (Judicial)

29.08.2018.

HHS